

**DRAFT FORM G (ONLY FOR DISCUSSION PURPOSES)  
INVITATION FOR EXPRESSION OF INTEREST**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	Tresco Homes Private Limited (Formerly Known as Mascot Homes Private Limited)
2.	Date of incorporation of corporate debtor	09-05-2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies –Delhi
4.	Corporate identity number / limited liability identification number of corporate debtor	U70102DL2012PTC235548
5.	Address of the registered office and principal office (if any) of corporate debtor	B1/H3, Mohan Co-Operative Industrial Area, Mathura Road, Block-B, New Delhi-110044
6.	Insolvency commencement date of the corporate debtor	12-01-2022
7.	Date of invitation of expression of interest	In the CoC meeting held on 13 <sup>th</sup> September, 2022, (E-voting results declared on 17 <sup>th</sup> September, 2022) it was decided by the CoC to run the process of inviting expression of interest for the entire company (Corporate Debtor) as a going concern.  Thus, the expression of interest is being issued on 19 <sup>th</sup> September, 2022, subject to approval of exclusion / extension / extra time for completion of CIRP by Hon'ble NCLT or other competent authority.
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	A. Any Private/Public Limited Company, LLP, Body Corporate ('Body Corporates'), whether incorporated in India or outside India. B. Shall be required to submit Refundable Earnest Money Deposit (EMD) of Rs. 2,00,00,000/- (Rupees Two Crores only) through DD/FIXED DEPOSIT at the time of submission of EOI. C. Minimum standalone Net worth (NW) of Rs. 20,00,00,000/- (Rupees Twenty Crores only) as on 31st March 2022 or latest available financial statements, but not earlier than twelve months from the date of submission of EOI.
9.	Norms of ineligibility applicable under section 29A are available at:	Email to <a href="mailto:mascotsoho.cirp@gmail.com">mascotsoho.cirp@gmail.com</a>
10.	Last date for receipt of expression of interest	04 <sup>th</sup> October 2022
11.	Date of issue of provisional list of prospective resolution applicants	14 <sup>th</sup> October 2022
12.	Last date for submission of objections to provisional list	19 <sup>th</sup> October 2022
13.	Date of issue of final list of prospective resolution applicants	29 <sup>th</sup> October 2022
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19 <sup>th</sup> October 2022

15.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	The PRA(s) shall be given access to the Virtual Data room platform containing the RFRP, Evaluation Matrix, Information Memorandum and further information on executing a Confidentiality Agreement with the Resolution Professional / Corporate Debtor.  The PRA(s) are requested to send an email to <a href="mailto:mascotsoho.cirp@gmail.com">mascotsoho.cirp@gmail.com</a> for the same.
16.	Last date for submission of resolution plans	18 <sup>th</sup> November 2022
17.	Manner of submitting resolution plans to resolution professional	Password protected pdf file containing Resolution Plan and relevant documents via email to <a href="mailto:mascotsoho.cirp@gmail.com">mascotsoho.cirp@gmail.com</a> and physical copy of the same should be sent in a plain SEALED ENVELOPE marked to undersign.
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	18th December 2022
19.	Name and registration number of the resolution professional	Gyan Chandra Misra Reg No- IBBI/IPA-001/IP-P01797/2019-2020/12789
20.	Name, Address and e-mail of the resolution professional, as registered with the Board	Gyan Chandra Misra Hall No. 2, Second Floor, Plot No. 17, SS Tower, Sector 4, Vaishali, Ghaziabad, Uttar Pradesh- 201010 Email ID: <a href="mailto:mascotsoho.cirp@gmail.com">mascotsoho.cirp@gmail.com</a> Office Contact No: +91-8882348642
21.	Address and email to be used for correspondence with the resolution professional	As mentioned in Point 20 above.
22.	Further Details are available at or with	<a href="mailto:mascotsoho.cirp@gmail.com">mascotsoho.cirp@gmail.com</a>
23.	Date of publication of Form G	19 <sup>th</sup> September 2022

**Note:**

This Form – G is subject to the exclusion / extension/ extra time being granted by the Hon’ble National Company Law Tribunal (“NCLT”) or competent authority with respect to period of corporate insolvency resolution process, application for which is being made.

The Resolution Professional further wishes to state and make it amply clear, that no extension in relation to any of the timelines as stated in Form „G“ above shall be granted to any of the PRA(s) and no request for the same shall be entertained. In light of the aforesaid, the PRA(s) are requested to strictly adhere to the abovementioned timelines.